

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 09**  
**(IB)-1788(PB)/2018**

**IN THE MATTER OF:**

Sarika Somvanshi and Ors.  
v.  
M/s. R.S. Stones Pvt. Ltd.

.... Applicant/petitioners  
.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 30.09.2020**

**Coram:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Nitesh Jain & Ms. Shruti Pandey, Advs.  
Mr. Anoop Rawat

**ORDER**

**IA-3942/2020**

It is an application filed by the RP seeking exclusion of time from 17.10.2019 till 22.01.2020 that is the time consumed in the application filed under Section 19(2) of Insolvency & Bankruptcy Code seeking information and company records to the RP to discharge his functions.

He has also sought for exclusion of lockdown period of 24 days from 30.07.2020 to 22.08.2020 as imposed by the District Magistrate, Alwar.

The RP counsel has stated that information memorandum has already been issued therefore, the resolution process is in progress, therefore if this period is excluded, the corporate debtor will be in a position to complete the CIRP process as stated under Insolvency & Bankruptcy Code.

In view thereof, the period from 17.10.2019 till 22.01.2020 that is 97 days as well as 24 days from 30.07.2020 to 22.08.2020 are hereby excluded from the CIRP.

Accordingly, this application is hereby allowed.

**IA-3925/2020**

It is an application filed under Section 70 of Insolvency & Bankruptcy Code which does not fall within the ambit of NCLT jurisdiction therefore, this application is hereby dismissed as misconceived.

— Sd —

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

— Sd —

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)

30.09.2020  
Ritu Sharma